

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

C.P.No.35/96 in
O.A.No.1610/95
V.Sambasiva Rao

Date of Decision : 28-11-96.
.. Applicant.

Vs

1. The Union of India, Rep. by
Mr.M.P.Modi, Chairman,
Telecom commission, Sanchar Bhavan,
Parliament Street, New Delhi.
2. Mr.M.V.Bhaskara Rao,
Chief General Manager,
Telecommunications, A.P.
Telecom Circle, Hyderabad

.. Respondents.

Counsel for the Applicant : Mr.K.S.R.Anjaneyulu

Counsel for the Respondents : Miss Shyama for Mr.K.Ramulu,
Addl.CGSC.

CORAM:

THE HON'BLE SHRI JUSTICE M.G.CHAUDHARI : VICE CHAIRMAN

THE HON'BLE SHRI H. RAJENDRA PRASAD : MEMBER (ADMN.)

ORDER

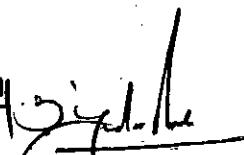
ORAL ORDER (PER HON. SHRI JUSTICE M.G.CHAUDHARI:VICE CHAIRMAN)

Mr.K.S.R.Anjaneyulu, learned counsel for the applicant.

Miss Shyama for Mr.K.Ramulu, learned counsel for the respondents.

2. The original order has been complied with. A copy of the order issued by the Chief General Manager, Telecommunication, Hyderabad dt. 26-11-96 is produced and direction for implementing the original order has been issued.

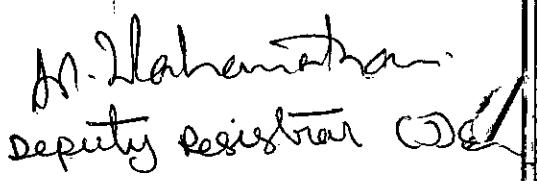
The learned counsel for the applicant therefore says that the CR need not be proceeded with. The CR is accordingly disposed of.


(H.RAJENDRA PRASAD)
MEMBER(ADMN.)


(M.G.CHAUDHARI)
VICE CHAIRMAN

Dated : The 28th November 1996.
(Dictated in the Open Court)

SPR


M. Ishaq
Deputy Registrar (O.C.)